

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:7  
ANSWERED ON:22.11.2011  
ALLOTMENT OF DDA LAND  
Alagiri Shri S.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority has allotted land to any private firm/NGO, so far;
- (b) if so, the details thereof, colony-wise;
- (c) the details of violations of terms and conditions for using the above land noticed by DDA itself during the last three years;
- (d) the details of the instrument available for getting the violation instance by DDA in order to curb the misuse of the land; and
- (e) the achievement made in this regard so far?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Yes, Madam. The Delhi Development Authority (DDA) has reported that it has allotted land to societies/institutions registered under Society Act XXI of 1860.
- (b): The details of allotments made to institutions by DDA during the last five years w.e.f. 1.1.2006, as reported by DDA, is given in the statement at Annexure.
- (c) to (e): As reported by DDA, action is to be taken as per terms and conditions of the allotment/lease deed. If any violation is noticed or complaint received against any society, action for cancellation of lease deed/allotment for violation/misuse is taken on the basis of inspection report of the field staff of DDA.